

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25851/2017

(Arising out of impugned final judgment and order dated 01-09-2017 in CMWP No. 38550/2017 passed by the High Court Of Judicature At Allahabad)

HANS VAHINI SHIKSHA SAMITI

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97410/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97417/2017-EXEMPTION FROM FILING O.T.)

Date : 04-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Dhruv Agrawal, Sr. Adv.
Mr. Nikhit Agrawal, Adv.
M/S. Aura & Co., AOR

For Respondent(s) Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The principal amount of each instalment as it becomes due on and from today will be paid on or before the due dates that are mentioned. On this condition, leave is granted.

If there is any single default in any instalment, the special leave petition will be dismissed without further consideration from this court.

Signature Not Verified
Digitally signed by
SHASHI SAREEN
Date: 2017.12.04
17:11:24 IST
Reason: []

(SHASHI SAREEN)
AR CUM PS(SAROJ KUMARI GAUR)
BRANCH OFFICER